CAMP POLICE

ACT NO. XXVI. OF 1836

[Rep., Act. 12 of 1891]

[7th November, 1836.]

Passed by the Right Hon'ble the Governor General of India in Council, on the 7th November, 1836.

I. It is hereby enacted, that as often as the Governor General of India, or the Commander-in-Chief of all the Forces in India, or the Lieutenant Governor of the N.W. P., shall pass through any part of the Territories of the East India Company, attended by a Camp, it shall be lawful for the Governor General of India in Council, by an order in Council, to appoint a Superintendent of the Police of such Camp.

II. And it is hereby enacted, that with respect to all Offences committed in any such Camp, or on the line of march between the stations of any such Camp, such Superintended shall have concurrent Criminal jurisdiction with the Magistrate of the Zillah or City, within which such Offence shall have been committed.

III. And it hereby enacted, that as often as the said Superintendent shall, by virtue of the powers conferred on him by the preceding Clause, commit any person for trial before the Sessions Court, or sentence any person to imprisonment, it shall be lawful for the said Superintendent to transmit such person to the Magistrate of the Zillah or City where the Camp shall then be, with a copy of the Commitment or sentence, under the hand of him the said Superintendent, and the said Magistrate shall give effect to such commitment or sentence.

IV. And it is hereby enacted, that all Officers subordinate to the Magistrate of the Zillah or City where such Camp shall be, shall be assisting to the said Superintendent in the exercise of the powers conferred on him by this Act, in the same manner as they are bound to be assisting to the said Magistrate.